

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 318 of 2013

Dated : 25th March, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Batot Hydro Power Ltd.

.... Appellant(s)

Versus

**Himachal Pradesh Electricity Regulatory
Commission & Anr.**

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s): Ms. Suparna Srivastava for R.2
Mr. Pradeep Misra
Mr. Daleep Kr. Dhayani for R.1

ORDER

I.A. No. 123 of 2014

We have heard the learned counsel for the parties.

As agreed by the learned counsel for the parties, the parties are directed to approach the State Commission and to file a joint Memo praying for execution of Renewable Energy Certificate PPA. In that event, the State Commission is directed to hear the learned

counsel for the parties and pass appropriate Orders in the said Memo in accordance with law.

With this observation, the I.A. is disposed of.

Post the matter for hearing the main Appeal on **23.04.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/kt